

**PROCEEDINGS OF HIGH COURT OF JUDICATURE AT HYDERABAD  
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

**SUB:** State Level Programme on Juvenile Justice Act – Nomination of all Principal Magistrates of Juvenile Justice Boards in the State of Andhra Pradesh to participate on the third day of the training programme i.e. on 24.03.2018, for the Members of the Juvenile Justice Boards and Magistrates, on their respective roles in the implementation of the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015, the Model Rules, the Code of Criminal Procedure and the Criminal Rules of Practice at Damodaram Sanjivayya National Law University, Visakhapatnam – Arrangements for boarding and lodging of the Principal Magistrates, JJBs. – Information - Reg.

**Ref:** 1. Order ROC No. 1967/2018-B.Spl. Dated 19.03.2018  
2. Lr.No.P1/85/2016 dated 19.03.2018 from the Special Commissioner, Dept. of WD & CW & Director, Dept. of JWCS & WSC, Andhra Pradesh

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The High Court has been pleased to nominate all the Principal Magistrates of Juvenile Justice Boards in the State of Andhra Pradesh to participate on the third day i.e. on 24.03.2018 of the training programme inducted for the Members of the Juvenile Justice Boards and the Principal Magistrates, of their respective roles in the implementation of the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015, the Model Rules, the Code of Criminal Procedure and the Criminal Rules of Practice at Damodaram Sanjivayya National Law University, Visakhapatnam, vide orders 1<sup>st</sup> cited above.

The Special Commissioner, Department of Women Development and Child Welfare and the Director (FAC), Department of Juvenile Welfare, Correctional Services and Welfare of Street Children, Andhra Pradesh, vide reference 2<sup>nd</sup> cited, has informed that accommodation to all the Principal Magistrates of JJBs is provided in Green Park, Waltair Main Road, Visakhapatnam, from the evening of 23.03.2018 and vehicle facility is also provided to reach the venue at Damodaram Sanjivayya National Law University, Sabbavaram, Visakhapatnam, in the morning of 24.03.2018 and also from the venue back to the Hotel in the evening.

All the Principal Magistrate of the Juvenile Justice Boards in the State of Andhra Pradesh are informed to contact the following Officers/Staff for any information with regard to the arrangements of lodging, boarding and conveyance.

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| 1. Sri ANN Gopi Kumar-Chandra Mouli | 7032980003 |
| 2. Sri Tirupathi Rao                | 8121034803 |
| 3. Ms. V.Vijaya Lakshmi             | 8897763609 |

  
**REGISTRAR (ADMN.)**

To  
The individual concerned  
The Registrar(IT-cumCPC), High Court of Judicature at Hyderabad  
(with a request to upload the proceedings in the High Court website)

**THREE DAY TRAINING PROGRAMME FOR THE MEMBERS OF  
JUVENILE JUSTICE BOARDS AND PRL.MAGISTRATES**  
**TIME - TABLE**

**Timings:**

I Session : 10.00 am to 11.20 am  
 II Session : 11.40am to 01.00 pm  
 III Session : 02.00 pm to 03.20 pm  
 IV Session: 03.40 pm to 05.00 pm

Date & Day	I Session		II Session		III Session		IV Session
Day 1	<p>9.00 am: <u>Inaugural Session</u></p> <p><u>Topic:</u> Juvenile Justice Laws- Legislative History and Legal Position. Rights and Protection to Children under Constitution</p> <p><u>Resource Person:</u> Dr.L.V.K. Prasad, Professor, AU Law College, Visakhapatnam Phone No.9908035062</p>	T E A  B R E A K	<p><u>Topic:</u> Child Care Laws-An overview (Child Labour Laws, Factories Act, Child Trafficking, Child Marriage Laws)</p> <p><u>Resource Person:</u> Dr.K.Pallavi, Professor, AU Law College, Visakhapatnam Phone No.7386084262</p>	L U N C H  B R E A K	<p><u>Topic:</u> Services of Child Care Institutions. UNICEF-A mission in protecting the Child Rights</p> <p><u>Resource Person:</u> Sri Sony George, UNICEF, Child Protection Specialist, Hyderabad Phone No.9550050144</p>	T E A  B R E A K	<p><u>Topic:</u> Juvenile Delinquency and Disruptive Behavioral Disturbances-Behavior Modification Therapy-A Psychological Overview</p> <p><u>Resource Person:</u> Dr.Prasanna Kumar, Asst. Professor, Andhra Medical College,VSP Phone No.9440435452</p>
Day 2	<p><u>Topic:</u> Juvenile Justice Board- Its Duties, Powers and Functions</p> <p><u>Resource Person:</u> Sri G.Sitharam Human Rights Activist Visakhapatnam</p>		<p><u>Topic:</u> Juvenile Justice Act, 2015 – Role of Stake Holders</p> <p><u>Resource Person</u> Sri A.Raqueeb, Former JJB Member/Advocate</p>		<p><u>Topic:</u> Role of Forensic Science in cases under Juvenile Justice Act,2015</p> <p><u>Resource Person:</u> Dr. P.Ramakrishna, Asst. Professor, Forensic Medicine, Andhra Medical College, VSP Phone No.9177711889</p>		<p><u>Topic:</u> Age Determination of Children in Conflict with Law in Criminal Cases- A legal perspective.</p> <p><u>Resource Person:</u> Smt. Shammi Parveen Sultana Begum, II Addl. Chief Metropolitan Magistrate, Visakhapatnam,.</p>

Date & Day	I Session		II Session		III Session		IV Session
Day 3	<p><u>Topic:</u> General Principles in Implementation of JJ Act, 2015</p> <p><u>Resource Person:</u> Smt. A.Padmavathi Retired Professor Andhra University, Visakhapatnam</p>	T E A  B R E A K	<p><u>Topic:</u> Investigation - Attention Required in Respect of Children in Need of Care and Protection. Concept of Compensation and Rehabilitation of Child under State Victim Compensation Scheme.</p> <p><u>Resource person:</u> Dr.Satyanarayana Former Vice Chancellor, DSNLU Director, Geetam Law Academy</p>	L U N C H  B R E A K	<p><u>Topic:</u> Offences against Children under Juvenile Justice Act, vis-a-vis other Penal Laws</p> <p><u>Resource Person:</u> Sri U. Satya Rao, II Addl. Dist. Judge-cum-I Addl. Metropolitan Sessions Judge, Visakhapatnam</p>	T E A  B R E A K	<p><u>Topic:</u> Interaction with participant officers on latest legal trends in Child Care Laws</p> <p>Sri H. Arun kumar IAS Commissioner, Women &amp; Child Welfare Department</p> <p>Valediction</p>